

WP NO. 6435/2020

Connected Cases: WP NO. 8671/2020, WP NO. 8619/2020,
WP NO. 8622/2020, WP NO. 8668/2020, WP NO. 10586/2020,
WP NO. 13395/2020, WP NO. 15309/2020, WP NO. 9214/2020,
WP NO. 8773/2021, WP NO. 8720/2021, WP NO. 8715/2021,
WP NO. 8475/2021, WP NO. 8868/2021, WP NO. 8969/2021,
WP NO. 9140/2021

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

[MOHAMMED ARIF JAMEEL AND ANOTHER VS. UNION OF INDIA
AND OTHERS]

CJ & AKJ:
16.07.2021
(through video conferencing)

ORDER

We have perused the written submissions dated 16th July 2021 filed by the State Government. Paragraph 2 of the said written submissions contains the following tabular statement:

COVISHIELD

No. of beneficiaries who will be due in July	37,13,805
No. of beneficiaries who will be due in August	23,74,156
Total number of beneficiaries due for 2nd dose in July and August	60,87,961
Total number of Vaccines to be received by the State Government CVCs	34,36,750 (Till 4 th August) + 6,99,000 (additional doses received on 16.07.2021)
Total number of vaccines available in the state as on 15.07.2021	4,73,930

COVAXIN

No. of beneficiaries who will be due in July	9,38,099
No. of beneficiaries who will be due in August	4,51,153 (Till 13 th July)
Total number of beneficiaries due for 2nd dose in July and August	13,89,252
Total number of Vaccines to be received by the State Government CVCs	7,65,470 (Till 3 rd August)
Total number of vaccines available in the state as on 15.07.2021	68,980

2. The figures set out above clearly indicate that the State Government may face shortage of doses of COVISHIELD for vaccinating those beneficiaries whose second dose is due in the months of July and August 2021. There are total 60,87,961 beneficiaries to whom the second dose is due in the months of July and August 2021. Going by the aforesaid figures, by 4th August 2021, the State Government will get total 41,35,750 doses. Many of those doses will go to those who are taking the first dose.

3. Even the figures of COVAXIN indicate that the State Government may not be able to give second doses to all the

beneficiaries whose second dose is due in the months of July and August 2021.

4. The State Government is relying upon Annexure-R2 which is a representation made by it on 13th July 2021 to the Secretary of Ministry of Health and Family Welfare, Government of India requesting for release of minimum 30,00,000 vaccine doses per week. We are sure that the Government of India will immediately consider the said representation in the light of the fact that in the months of July and August 2021, the State Government may face shortage of vaccines of both the categories for administering the second doses. The decision of the Government of India shall be placed before the Court on the next date.

5. As regards the Rural-Urban vaccination, it is pointed out that 11,261 COVID Vaccination Centres are located in rural areas and 6,519 centres are in urban areas. The percentage vaccination done to the rural population is 49%.

6. As regards vaccination for frontline workers, necessary communication has been issued on 21st June 2021 and in fact, 19,526 family members of the police personnel have already been vaccinated.

7. As regards routine immunisation for children, the State Government has stated that all the districts have been instructed to conduct house to house survey and enlist all the eligible children and prepare a list of left out children. Needless to add that for the benefit of the left out children, immunisation drive will have to be conducted by the State on priority basis.

8. As regards the issue of disabled and mentally ill persons in the age group of 18 to 44 years, the State Government has directed all concerned to implement the decisions referred in paragraphs 14 to 16 of the written submissions. We direct the State Government to file a report giving figures showing implementation of the decisions referred in paragraphs 14 to 16 within a period of two weeks from today.

9. Now coming to the issue of compensation to the families of the victims in Chamarajanagar incident, in terms of the order passed by this Court dated 6th July 2021, the State Government has issued a Government Order dated 15th July 2021 to grant total compensation of Rs.5 lakh to the families of 13 deceased persons listed in the Government Order.

10. Appropriate directions will have to be issued regarding payment of compensation to the families of 11 other victims after a report is submitted by the Commission of Inquiry.

11. List the petitions on 28th July 2021 at 4.15 p.m.

**Sd/-
CHIEF JUSTICE**

**Sd/-
JUDGE**

AHB/SN
List No.: 1 SI No.: 1